

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

AUTUMN SESSION

FRIDAY, SEPTEMBER 16, 2016

GOVERNMENT BUSINESS

1. Questions.
2. Shri ARDENT MILLER BASAIAWMOIT, MLA to call the attention of the Minister in-charge Transport under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "Highland Post" under the caption "Cabbies to observe 'black flag day' over hike insurance cost".
3. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to lay a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA under the caption "Home Ministry orders fencing at zero line".
4. Shri H. D. R. LYNGDOH, Minister in-charge General Administration to lay a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA under the caption "Sha Supreme Court yn pyntip ka MPCA ba pyntreikamjubor u Aadhar".
5. Shri H. D. R. LYNGDOH, Minister in-charge Home (Police) to lay a Statement relating to a Call Attention Notice by Shri Ardent Miller Basaiawmoit, MLA under the caption "Kylla ktem dih drok bad kam khaii met ka thain Upper Shillong".
6. Dr. MUKUL M. SANGMA, Chief Minister in-charge Mining and Geology to lay the Notification No.MG-49/2011/408, dated 12th September, 2016 regarding The Meghalaya Minor Mineral Consession Rule, 2016.
7. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation No. III Bill, 2016.
(b) If leave be granted to introduce the Bill.

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8. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move :-
“That the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No. III) Bill, 2016 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.

9. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that The Meghalaya Appropriation (No. III) Bill, 2016 be taken into consideration.
(b) Consideration of the Meghalaya Appropriation (No. III) Bill, 2016 clause by clause.

10. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No. III) Bill, 2016 be passed.

11. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that The Contingency Fund of Meghalaya (Amendment) Bill, 2016 be taken into consideration.
(b) Consideration of the Contingency Fund of Meghalaya (Amendment) Bill, 2016 clause by clause

12. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that The Contingency Fund of Meghalaya (Amendment) Bill, 2016 be passed.

13. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that The Meghalaya State Language (Amendment) Bill, 2016 be taken into consideration.
(b) Consideration of the Meghalaya State Language (Amendment) Bill, 2016 clause by clause.

14. Dr. MUKUL M. SANGMA, Chief Minister in-charge Finance to move that The Meghalaya State Language (Amendment) Bill, 2016 be passed.

15. (a) Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that The Meghalaya Residents Safety and Security Bill, 2016 be taken into consideration.
- (b) Consideration of the Meghalaya Residents Safety and Security Bill, 2016 clause by clause.
16. Dr. MUKUL M. SANGMA, Chief Minister in-charge Political to move that The Meghalaya Residents Safety and Security Bill, 2016 be passed.
17. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to beg leave to introduce the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016.
- (b) If leave be granted to introduce the Bill.
18. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move: “That the Second proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
19. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move that The Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016 be taken into consideration.
- (b) Consideration of the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016 clause by clause.
20. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move that the Meghalaya Parliamentary Secretaries (Appointment, Salaries, Allowances and Miscellaneous Provisions) (Amendment) Bill, 2016 be passed.
21. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to beg leave to introduce The Legislative Assembly of Meghalaya (Members’ Salaries and Allowances) (Amendment) Bill, 2016.
- (b) If leave be granted to introduce the Bill.

22. Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move:
“That the Second proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Legislative Assembly of Meghalaya (Members’ Salaries and Allowances) (Amendment) Bill, 2016 be suspended for the time being in so far as the Rules requires circulation of the Bill four days in advance before the Motion for Consideration may be moved”.
23. (a) Shri M. M. DANGGO, Minister in-charge Parliamentary Affairs to move that The Legislative Assembly of Meghalaya (Member’s Salaries and Allowances) (Amendment) Bill, 2016 be taken into consideration.
(b) Consideration of the Legislative Assembly of Meghalaya (Members’ Salaries and Allowances)(Amendment) Bill, 2016 clause by clause.
24. Shri M. M. DANGGO Minister in-charge Parliamentary Affairs to move that The Legislative Assembly of Meghalaya (Members’ Salaries and Allowances) (Amendment) Bill, 2016 be passed.
25. Shri JAMES K. SANGMA, MLA to beg leave of the House to move the Resolution for removal of the Speaker under Article 179(c) of the Constitution of India and Rule 135 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly.
26. Election to Financial Committees.
27. Prorogation/Adjournment Sine-die.
28. National Anthem.

*Shillong,
The 15th September, 2016.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*